

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017/2131/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B. Chakraborty,
District & Sessions Judge,
Dhemaji.

Dated Guwahati the th 29 May, 2020.

Sub: Earned leave and station leave.

Ref:- Your Letter No. DJDH/2337/2020 dated 27.05.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for 6 (six) days w.e.f. 01.06.2020 to 06.06.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the afternoon 30.05.2020 till the morning of 08.06.2020 [prefixing 31.05.2020 and suffixing 07.06.2020 being Sundays], **subject to the submission of your leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, the next senior most Judicial officer present at the station has been allowed to remain in-charge of the office and court of the District & Sessions Judge, Dhemaji during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

2133

Memo NO.HC.VII-48/2017/2132-A, dated 29.5.2020
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of the duly filled in application of the officer in prescribed format is enclosed herewith.

2. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

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